

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

111. IA/1699/2024 C.P. (IB)/62(MB)2024

IN THE MATTER OF

Bank of Maharashtra

... Petitioner

Vs

Murugan Muthiah Thevar

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Vedanshi Shah (VC)

For the Respondent:

ORDER

IA 1699 of 2024- RP's Report is taken on record. The RP is directed to furnish the copy of the report to the Respondent. The Respondent may file the reply/objection to the report of the RP. Adjourned to **23.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/